

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 62 & 98 of 2020**

**In the matter of:**

**M/s. SE Forge Ltd.**

**....Appellant**

**Vs.**

**M/s. Welmech Engineering Company Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Mahesh Agarwal, Mr. Nishant Rao and Mr. Divyang Chandiramani, Advocate for Appellant.**

**Respondent: Mehronisha Anand and Mr. Upkar Agarwal, Advocate for Respondent.**

**ORDER**

**12.03.2020:** It is represented on behalf of the Respondent that the Reply/Response for the Respondent will be filed during the course of the day before the Office Registry and in this regard the Respondent is permitted to do so.

For filing of Rejoinder, if any, at request of the Appellant side, the matter is adjourned to **8<sup>th</sup> April, 2020.**

The Learned Counsel for the Respondent is directed to serve a copy of the Reply to the Learned Counsel for the Appellant today itself, if not already done.

Interim Order dated 22.01.2020, is to continue till the next hearing date.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*ha/nn*